

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/724(MB)2023

IN THE MATTER OF

Indian Bank

Vs

Ashvi Developers Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Financial Creditor: Adv. Niyati Merchant (VC)

For the Respondent:

ORDER

Adv. Niyati Merchant appearing on behalf of Asset Reconstruction Company Limited submits that in view of the Assignment Agreement, an appropriate application for substitution in the place of the Petitioner i.e., Indian Bank is being filed. In view of the same adjourned to **06.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)